## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/08/2017 AT 11.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/542/(IB)/2017

NAME OF THE PETITIONER(S)

: JAGADEESH PRATHAP

NAME OF THE RESPONDENT(S)

: KUTTY FLUSH DOORS AND FURNITURE CO. P.LTD

UNDER SECTION

: Sec 9

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. PJ. RISHIKESH

PJ SZI GANESIA

98411 88677

For Petitioner

for Rispondent

NNO A

\* . M. V . SWAROOP

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**ORDER** 

leatter is called. Matter is de reserved

Counsel representing both the parties are present. Both the counsel submitted their arguments on 17.8.2017 and the matter was reserved for orders. The Registry received a communication by way of e-mail from the counsel for respondent requesting not to pronounce the order as they wanted to place some important submissions today. Counsel for respondent filed a memo stating that the respondent has paid the salary of Rs.17,25,750/- and conveyance reimbursement of Rs.1,74,076 to the petitioner who is an operational creditor. He also stated that the advance amount of Rs.63,60,000 is in dispute and that cannot be claimed by the petitioner as an operational creditor. Copy of the memo is furnished to the other side. The same is taken on record. Counsel for petitioner stated that his client is not accepting to receive the abovesaid amount towards the salary and conveyance reimbursement. Heard the submissions of both counsel. Order is reserved.

(K. Anantha Padmanabha Swamy) Member (Judicial)